

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 850
ANSWERED ON 08/12/2025**

LOCATION AND ITS AREA OF ILLEGAL ENCROACHMENT IN DELHI

850. DR. LAXMIKANT BAJPAYEE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of location of land and its area in acres which is presently under illegal encroachment in Delhi which is maintained by different agencies pertaining to their respective area of jurisdiction; and
- (b) the details of punishment and penalty imposed for illegal encroachment in Delhi during the last five years as per relevant legal framework?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) & (b): Information regarding illegal encroachment in Government Land is maintained by different agencies pertaining to their respective areas of jurisdiction. Whenever any encroachment/illegal occupation is detected on Government Land, action for removal of such encroachment is taken as per law and in terms of the norms and policies of the Government. A Special Task Force has been constituted and Flying Squads & Quick Response Teams have also been established across zones to ensure swift detection and demolition of encroachments. The removal of encroachments is a continuous and ongoing exercise, and necessary action is taken as per applicable laws and policies. During the last five years, 3265 acres of land have been reclaimed from the encroachment. The provisions for punishment and penalty for such encroachments are governed by the relevant legal framework.
